

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 969  
TO BE ANSWERED ON 24.07.2018**

**STAR RATINGS TO OLD AGE HOMES**

**969. SHRIMATI ANJU BALA:  
SHRI TEJ PRATAP SINGH YADAV:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has recently reviewed the infrastructure and other facilities provided in Old Age Homes and is planning to give star ratings similar to those given to hotel chains and if so, the details thereof;
- (b) whether the Government proposes to make it mandatory for private old age homes to get themselves registered with the Government and if so, the details thereof;
- (c) whether the Government plans to evolve and prescribe certain standards for the old age homes, touching all facets of their functioning from infrastructure to facilities to manpower etc. and if so, the details thereof;
- (d) the number of old age homes running under Integrated Programme for Older Persons (IPOP), State-wise with special reference to Uttar Pradesh; and
- (e) the other major initiatives taken by the Government for the welfare of older persons in the country during the last three years and the current year?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

- (a) The Government has recently revised the on-going Scheme of Integrated Programme for Older Persons (IPOP) and renamed it as "Integrated Programme for Senior Citizens (IPSrC)", laying down standards with respect to food, medical facilities, recreation, security, clothing, rooms, bathrooms/toilets, hygiene and sanitation, and physical aids. At present, there is no proposal for rating of any Old Age Homes/Senior Citizens Care Homes on the lines of star ratings to hotel chains.
- (b) & (c) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 is being considered for amendments which inter-alia propose that all institutions, whether run by a Government/Non-Governmental/ Voluntary/Private Organisations or Society/ Trust and providing residential/Multi-Service Day-Care facilities for senior citizens for their care and welfare, shall be registered as a service provider and that the Central Government shall prescribe Minimum standards required for the establishment of Senior Citizens Care Homes and functioning and maintaining of Multi-Service Day Care Centres.
- (d) State-wise number of Senior Citizens Homes (earlier Old Age Homes) receiving Grant-in-aid under Integrated Programme for Senior Citizens (IPSrC) (earlier Integrated Programme for Older Persons-IPOP), including the State of Uttar Pradesh is enclosed at Annexure-I.
- (e) Details of major initiatives at Annexure-II.

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**Subject: Lok Sabha Unstarred Question No. 969 for 24.07.2018 regarding 'Star Ratings to Old Age Homes', raised by Shrimati Anju Bala and Shri Tej Pratap Singh Yadav - reg.**

**(d) State-wise number of Senior Citizens Homes (earlier Old Age Homes) receiving Grant-in-aid under Integrated Programme for Senior Citizens (IPSrC) (earlier Integrated Programme for Older Persons-IPOP), including the State of Uttar Pradesh:**

Sl. No.	Name of State	Senior Citizens Care Homes	Senior Citizens Home for Elderly Women	Total Senior Citizen Homes
1.	<b>Uttar Pradesh</b>	<b>10</b>	<b>00</b>	<b>10</b>
2.	Andhra Pradesh	60	01	61
3.	Bihar	02	00	02
4.	Chhattisgarh	01	00	01
5.	Goa	00	00	00
6.	Gujarat	02	01	03
7.	Haryana	05	00	05
8.	Himachal Pradesh	01	00	01
9.	Jammu and Kashmir	00	00	00
10.	Jharkhand	00	00	00
11.	Karnataka	38	03	41
12.	Kerala	05	00	05
13.	Madhya Pradesh	10	00	10
14.	Maharashtra	26	07	33
15.	Orissa	35	03	38
16.	Punjab	05	00	05
17.	Rajasthan	02	00	02
18.	Tamil Nadu	42	02	44
19.	Telangana	16	00	16
20.	Uttarakhand	04	01	05
21.	West Bengal	16	00	16
22.	A & N Island	00	00	00
23.	Chandigarh	00	00	00
24.	Dadra & Nagar Haveli	00	00	00
25.	Daman and Diu	00	00	00
26.	Lakshadweep	00	00	00
27.	Delhi	02	00	02
28.	Puducherry	00	00	00
29.	Arunachal Pradesh	00	00	00
30.	Assam	13	02	15
31.	Manipur	17	02	19
32.	Meghalaya	00	00	00
33.	Mizoram	00	00	00
34.	Nagaland	02	00	02
35.	Sikkim	00	00	00
36.	Tripura	04	00	04
<b>Total</b>		<b>318</b>	<b>22</b>	<b>340</b>

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**(e) MAJOR INITIATIVES TAKEN BY THE GOVERNMENT FOR THE WELFARE OF OLDER PERSONS IN THE COUNTRY DURING THE LAST THREE YEARS AND THE CURRENT YEAR:**

**1) Ministry of Social Justice and Empowerment:**

➤ Central Sector Scheme of Integrated Programme for Senior Citizens (IPSc):

Under the Scheme, financial assistance up to 90% of the project cost is provided to Government/ Non-Governmental Organizations/Panchayati Raj Institutions/ local bodies etc. for maintenance of Senior Citizens' Homes/Senior Citizens Homes for Women including those under Sansad Adarsh Gram Yojana; maintenance of Continuous Care Homes and Homes for Senior Citizens afflicted with Alzheimer's disease/Dementia; Mobile Medicare Unit for Senior Citizens; Physiotherapy Clinics for Senior Citizens; Regional Resource and Training Centre etc. Cost Norms for projects revised upwards upto 103% w.e.f. 01.04.2018.

➤ Rashtriya Vayoshri Yojana- A Scheme for providing Physical Aids and Assisted-Living Devices for Senior Citizens belonging to BPL Category:

The national launch of the Scheme was done on 1st April 2017 at Nellore, Andhra Pradesh. Under this Scheme, Senior Citizens, belonging to BPL category and suffering from any of the age related disability/infirmity viz. Low vision, Hearing impairment, Loss of teeth and Locomotor disability, are provided with such assisted-living devices which can restore near normalcy in their bodily functions, overcoming the disability/infirmity manifested. For the financial year 2017-18 and 2018-19, 292 districts have been identified. The Distribution camps held in 42 districts so far.

➤ Senior Citizens Welfare Fund (SCWF):

In pursuance of the Budget Announcement, 2015-16, a "Senior Citizens' Welfare Fund" has been created to be utilized for such schemes, for promoting financial security of senior citizens, healthcare and nutrition of senior citizens, welfare of elderly widows, schemes relating to Old Age Homes, Short Stay Homes and Day Care of senior citizens etc., for the promotion of the welfare of senior citizens.

The Fund comprises of the unclaimed amounts transferred by every institution holding such fund in the Schemes including Small Savings and other Saving Schemes of the Central Government such as Post Office Savings Accounts, Post Office Recurring Deposits Accounts etc., Accounts of Public Provident Funds and Accounts of Employees Provident Fund, that remain unclaimed for a period of seven years from the date of the account being declared as inoperative account.

The Fund is administered by an Inter-Ministerial Committee, comprising of Department of Financial Services, Ministry of Health and Family Welfare, Ministry of Rural Development, Ministry of Housing & Urban Affairs and Ministry of Labour and Employment, with Ministry of Social Justice and Empowerment as the Nodal Ministry for administration of the Fund.

➤ Amendment to the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007:

The Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 provides for Maintenance of Parents/Senior Citizens by children/relatives obligatory and justiciable through Tribunals; Establishment of Old Age Homes for Indigent Senior Citizens in each district; Adequate medical facilities for Senior Citizens; Protection of life and property of Senior Citizens; Revocation, through the tribunal, of transfer of property made by Senior Citizens on condition of receiving maintenance from the transferee and in case of failure by the transferee to provide maintenance; and Penal provision for Abandonment of Senior Citizens.

The Act has been under implementation for more than one decade. Based on the experience of implementation of the Act and the feedback received from the stakeholders, suitably amendments of the provisions of the Act has been undertaken in 2017 in order to make it more contemporary and effective.

**2) Ministry of Rural Development:**

National Social Assistance Programme (NSAP) is a Centrally Sponsored Scheme of Ministry of Rural Development. NSAP is a social security/social welfare programme applicable to old aged, widows, disabled persons and bereaved families on death of primary bread winner, belonging to below poverty line household. Old age pension is provided under Indira Gandhi National Old Age Pension Scheme (IGNOAPS) to the persons belonging to below poverty line (BPL) household. Central assistance of Rs. 200/- per month is provided to the persons of 60-79 years of age and Rs. 500/- per month to the persons of age of 80 years or more. This Scheme is

implemented by the States/UTs. Identification of beneficiaries, sanction and disbursement of benefit under the schemes is done by the States/UTs.

Details of fund released/allocated for IGNOAPS during the last three years and the current year is given as under:

Financial Year	Amount of fund released (Rs. in lakhs)
2015-16	556269.07
2016-17	590091.72
2017-18	611043.27
2018-19 (as on 20.07.2018)	259772.31

**3) Ministry of Finance, Department of Financial Services:**

'Pradhan Mantri Vaya Vandana Yojana'(PMVVY): Government has launched a scheme namely 'Pradhan Mantri Vaya Vandana Yojana' to protect elderly persons aged 60 years and above against a future fall in their interest income due to the uncertain market condition, as also to provide social security during old age. The scheme is being implemented through Life Insurance Corporation (LIC) of India. The scheme provides an assured return of 8% per annum payable monthly for 10 years. The differential return i.e. the difference between return generated by LIC and the assured return of 8%per annum would be borne by Government of India as subsidy on annual basis. The scheme was open for subscription for a period of one year i.e. from 4<sup>th</sup> May 2017 to 3<sup>rd</sup> May 2018. The minimum purchase price under the scheme was Rs. 1.5 lakh per family for a minimum pension of Rs. 1,000/- per month and the maximum purchase price was Rs. 7.5 lakh per family for a maximum pension of Rs. 5,000/- per month.

In pursuance to Budget Announcement 2018-19, Cabinet at its Meeting held on 2<sup>nd</sup> May, 2018 has approved the extension of Pradhan Mantri Yaya Vandana Yojana up to 31<sup>st</sup> March 2020 and limit of maximum purchase price of Rs. 7.5 lakh per family under the scheme has also been enhanced to Rs. 15 lakh per senior citizen. A total of number of 2,82,155 subscribers consisting corpus of Rs. 17,704.65 crore are being benefited under PMVVY as on 30.06.2018.

#### 4) Ministry of Railways

Indian Railways have taken various measures for Welfare of senior citizens, some of which are under:

- (i) As per rules, male Senior Citizens of minimum 60 years and lady Senior Citizens of minimum 58 years are granted concession in the fares of all classes of Mail/Express/Rajdhani/Shatabdi/Jan Shatabdi/Duronto group of trains. The element of concession is 40% for men and 50% for women.

No proof of age is required at the time of purchasing tickets. However, they are required to carry some documentary proof as prescribed showing their age or date of birth and have to produce it if demanded by on-board ticket checking staff. Senior Citizens can book reserve tickets across the reservation counters as well as through internet.

- (ii) In the computerised Passenger Reservation System (PRS), there is a provision to allot lower berths to Senior Citizens, Female passengers of 45 years and above automatically, even if no choice is given, subject to availability of accommodation at the time of booking.
- (iii) In all trains having reserved sleeping accommodation, a combined quota of six (6) lower berths per coach in Sleeper class and three (3) lower berths per coach each in AC 3 tier and AC 2 tier classes has been earmarked for Senior Citizens, Female passengers of 45 years of age above and pregnant women. In case of Rajdhani, Duronto and fully Air Conditioned/Express trains, the number of berths to be earmarked under this quota in 3 AC is 4 (four) lower berths per coach as against 3 (three) lower berths per coach in normal Mail/Express trains.
- (iv) Accommodation is also earmarked for Senior Citizens during specified hours on suburban sections by Central and Western Railways.
- (v) Instructions exist for provision of wheel chairs at stations. This facility is provided, duly escorted by coolies (on payment) as per present practice. Moreover, Zonal Railways have also been advised to provide free of cost 'Battery Operated Vehicles for Disabled and Old Aged passengers' at Railway Stations. In addition, passenger can book e-wheel chairs online through IRCTC portal [www.irctc.co.in](http://www.irctc.co.in).

- (vi) To help old and disabled passengers requiring assistance at the stations and to strengthen the existing services, 'Yatri Mitra Sewa' is being provided through IRCTC at major stations for enabling passengers to book wheelchair services cum porter services etc.
- (vii) After departure of the train, if there are vacant lower berths available in the train and if any physically person with disability booked on the authority of handicapped concession or a senior citizen or a pregnant woman, who has been allotted upper/middle berth, approaches for allotment of vacant lower berths, the on-board Ticket Checking Staff has been authorised to allot the vacant lower berth to them making necessary entries in the chart.
- (viii) Separate counters are earmarked at various Passengers Reservation System (PRS) centres for dealing with the reservation requisitions received from Physically persons with disability, Senior Citizens, ex-MPS, MLAs accredited journalists and freedom fighters, if the average demand per shift not less than 120 tickets. In case there is no justification for earmarking of an exclusive counter for any of these categories of persons including persons with disability or senior citizens, one or two counters depending upon the total demand are earmarked for dealing with the reservation requests for all these categories of persons.

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